

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Cases have come to the notice of the Government in which the export obligation has not been fulfilled.

(b) and (c). Information is being collected and will be laid on the Table of the House.

[English]

Environmental Audit For Industries

*650. DR. C. SILVERA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal to make environmental audit compulsory for industries;

(b) if so, whether the Government propose to bring forward legislation to amend the Company Law in this regard; and

(c) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VJAYA BHASKARA REDDY): (a) Ministry of Environment and Forests have proposed that every company shall, in the Report of its Board of Directors, disclose briefly the particulars of compliance with environmental laws, steps taken or proposed to be taken towards adoption of clean technologies for prevention of pollution, waste minimisation, waste recycling and utilisation; pollution control measures; investment on environmental protection and impact of these measures on waste reduction, water and other resource conservation.

(b) and (c). The matter is being examined.

Suspension of Operations by Banks In Priority Sector

5152. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether some of the leading banks have suspended their operations in the priority sector since June, 1991;

(b) if so, the reasons therefor; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Reserve Bank of India (RBI) has reported that some complaints/representation have been received by them regarding suspension of lending by banks to priority sectors. These complaints/representations were taken up by them with the concerned banks who have denied suspension/stoppage of lending to priority sectors. However, they have once again drawn the attention of the concerned banks to their circular dated 23.2.1991 wherein the banks have been impressed upon to ensure that credit flow to priority sector in general and for rural areas and Government sponsored programmes in particular is not disrupted, and also that the priority sector category of borrowers may not face difficulty in obtaining credit from bank branches.

Translated versions of Constitution of India

5153. SHRI RAM NAIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that while translating Article 1 (i) of the Constitution, the words "India that is Bharat" have been retained in most of the languages, except in